

DIVISION BENCH
COURT - II

S-8

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1694(KB)2019
IA(I.B.C)/703(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	AIRCOM TRAVELS PRIVATE LIMITED VS MOHAN MOTORS DISTRIBUTORS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Abhishek Sikdar, Adv.] For the RP
Ms. S. Dey, Adv.

ORDER

1. Learned Counsel for the RP present.
2. **IA(I.B.C)/703(KB)2024:**
 - a. Since the Transaction Auditor has not furnished his report, a last and final chance given to obtain a report from the Transaction Auditor to bring a closure of the entire process. In view of the above, extension of liquidation period upto 30.06.2024 as sought for is allowed and accordingly, **IA(I.B.C)/703(KB)2024 is disposed of.**
3. List this matter **on 17.05.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**